

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 483 of 2019**

**In the matter of:**

**Dharamveer Singh & Ors. ....Appellants**

**Vs.**

**Vinay Talwar & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Shantanu Awasthi, Ms. Shikha Mittal and Ms. Tanvi Sapra, Advocates**

**Respondents: Mr. K. Datta and Mr. Shivankar, Advocates for RA  
Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for RP**

**With**

**Company Appeal (AT) (Insolvency) No. 502 of 2019**

**In the matter of:**

**Nitin Gupta ....Appellant**

**Vs.**

**Applied Electro-Magnetics Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Nitin Gupta, Advocate**

**Respondents: Mr. Siddharth Sachar, Advocate for BOI  
Mr. K. Datta and Mr. Shivankar, Advocates for RA  
Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for RP.**

**O R D E R**

**12.03.2020:** On behalf of the Appellant, it is represented that the Learned Counsel for the Appellant is indisposed and hence a short accommodation is sought for. Acceding to the request of the Appellant side, the Registry is directed to list the matter on **31<sup>st</sup> March, 2020** under the caption 'For Hearing'.

In the meanwhile, the Rejoinder if any, is to be file within a week from today and also copy of the Rejoinder can be served to the other side well in advance, three days before the next date of hearing.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/nn*